

CC No. 151/2019
 State Vs. Jaiveer
 FIR No. 28/2009
 PS ACB

10.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020 and; No.22/DHC/2020 Dated: 29.06.2020.

Present : None.

This matter was proposed to be taken up through Video Conferencing as it was at the stage of final arguments, and accordingly an e-mail was sent by the Reader of this Court to the

विनय सिंह
 VIKAY SINGH
 Special Judge PC Act Andriya Branch-02
 कमरा नं. 204, 11th Floor
 Room No. 204, 11th Floor
 राजस रेवेन्यू न्यायालय परिसर
 Rouse Avenue Court Complex
 नई दिल्ली
 New Delhi

CC No. 151/2019 State Vs. Jaiveer FIR No. 28/2009 PS ACB

Page 1 | 3

lawyer for accused Mr. Amit Goel through the e-mail of this Court on 24.06.2020 seeking consent of the Counsel for advancing final arguments through VC. Similarly, consent was also sought from the Ld. APP for the State Sh. Maqsood Ahmad.

Counsel for the accused Mr. Amit Goel on 24.06.2020 himself reverted the mail stating that there were some incomplete copies of statements and also that medical condition of his wife was not good and therefore he requested to fix the matter for final arguments on or after 30.06.2020.

Counsel for the accused again sent another mail dated 04.07.2020 stating that the matter may be fixed for 10.07.2020 and in the meantime he would e-mail written arguments in pdf file format. Accordingly, the matter was proposed to be taken up today.

However, on 08.07.2020 Mr. Amit Goel, Counsel for the accused has sent another e-mail stating that the Caretaker of his office premises and his family have been tested Corona positive and have been quarantined and therefore, he is not able to access his office and accordingly he seeks another 10 – 12 days to advance arguments.

Even otherwise, it is informed that the Ld. Regular APP for the State is also out of town and he will return on 18.07.2020.



CC No.151/2019 State Vs. Jaiveer FIR No. 28/2009 PS ACB

Page 2 | 3

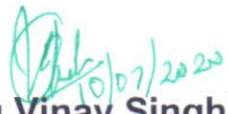
10/07/2020
 विविनय सिंह
 VIVINAY SINGH
 Special Judge P.C.A.C. Corruption Branch-02
 Room No. 204, 11th Floor
 राजस रोड न्यायालय जंक्शन
 Rouse Avenue Court Complex
 नई दिल्ली
 New Delhi

In view of the above-mentioned situation, today the matter cannot be heard through Video Conferencing and it is **adjourned till 20.07.2020**.

Meanwhile, another e-mail be sent to the Ld. Prosecutor and the Ld. Counsel for the accused informing them of the next date of hearing and also afresh seeking their consent for hearing of this matter through Video Conferencing.

Matter is adjourned to 20.07.2020.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.


 (Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 10.07.2020

विशेष न्यायाधीश प्रचारांक
 DIG VINAY SINGH
 Special Judge PC Act And Contract Branch
 कमरा नं. 204, द्वितीय तहसील
 Room No. 204, 11nd Floor
 राजजल एवेन्यू न्यायालय परिसर
 Rouse Avenue Court Complex
 नई दिल्ली
 New Delhi